

ITEM NO.14

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10290/2015
(Arising out of impugned final judgment and order dated 13-08-2015
in CRLRP No. 6/2014 passed by the Aizawl Bench Of Gauhati High
Court)

THE STATE OF MIZORAM

Petitioner(s)

VERSUS

DR. C. SANGNGHINA

Respondent(s)

Date : 23-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. D. Mahesh Babu, AOR
Mr. A.K. Rokhum, Adv.
Ms. Suchitra H., Adv.
Mr. B. Rama Krishna Rao, Adv.
Mr. T.V. Bhaskar Reddy, Adv.

For Respondent(s) Mr. Manu Mridul, Adv.
Mr. Shalaj Mridul, Adv.
Ms. Neha Rai, Adv.
Mr. Jitin Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at length.

Hearing concluded.

Judgment reserved.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER